

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KPR SILKS LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	KPR SILKS LIMITED
2.	Date of incorporation of corporate debtor	12/10/1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore, KA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA1994PLC016399
5.	Address of the registered office and principal office (if any) of corporate debtor	No.117, 1 <sup>st</sup> Cross, RRMR Extension, 4th Cross, Lalbagh Road, Bangalore-560027, KA. IN.
6.	Insolvency commencement date in respect of corporate debtor	25 <sup>th</sup> November 2022 (Copy of the order uploaded on 14 <sup>th</sup> December 2022)
7.	Estimated date of closure of insolvency resolution process	23 <sup>rd</sup> May 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	M V Sudarshan IBBI/IPA-002/IP-N00561/2017-2018/11707 & AFA Valid up to 10-11-23
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.984/13, 8th Main, Girinagar II Phase, Bangalore - 560085, KA, IN Email: Sudarshan.mv@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.984/13, 8th Main, Girinagar II Phase, Bangalore - 560085, KA, IN Email: kprscirp@gmail.com
11.	Last date for submission of claims	28 <sup>th</sup> December 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Nil
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> NA

Notice is hereby given that the National Company Law Tribunal, Bangalore Bench, KA has ordered the commencement of a corporate insolvency resolution process of the KPR Silks Limited on 25<sup>th</sup> November 2022[Copy of the order uploaded on 14th December 2022].



The creditors of KPR Silks Limited are hereby called upon to submit their claims with proof on or before 28th December 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Date : 14th November 2022  
Place : Bangalore

*M. V. Sudarshan*

M V Sudarshan  
Interim Resolution Professional  
IBBI/IPA-002/IP-N00561/2017-2018/11707  
& AFA Valid up to 10-11-2023